

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2020

IN THE MATTER OF:

M/s. Sainov Spirits Pvt. Ltd.

...Appellant

Vs.

Corporate Bank & Anr.

...Respondents

Present: For Appellant: - Mr. Gourab Banerji, Senior Advocate with Mr. Abhijeet Sinha, Ms. Raka Chatterjee and Mr. Syed Abdul Haseeb, Advocates.

For Respondents: - None.

O R D E R

14.02.2020— As the appeal is not maintainable at the instance of the 'Corporate Debtor' in view of the decision of the Hon'ble Supreme Court in "***Innoventive Industries Ltd. Vs. ICICI Bank and Ors, (Civil Appeal Nos. 8337-8338 of 2017)***" and on hearing the parties, we allow the prayer and order to substitute 'Mr. Sanjay Lamba' as Appellant and to transpose 'M/s. Sainov Spirits Pvt. Ltd.' through 'Interim Resolution Professional' as 2nd Respondent. Mr. Sanjay Lamba has already filed Vakalatnama, therefore, no separate Vakalatnama is required to be filed by him.

Counsel for the Appellant will make necessary corrections in the cause title and other pages of the paper book by 17th February, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Alok Srivastava)
Member(Technical)

Ar/g